

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A' NEW DELHI**

BEFORE SHRI PRAMOD KUMAR, ACCOUNTANT MEMBER  
AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

**ITA No. 1689/Del/2015  
Assessment Year: 2009-10**

<b>Shri Arvind Kumar Nandal, S/o Shri Sumer Singh Nandal, R/o V.P.O. Bohar, Distt. Rohtak, Haryana. (PAN: AHZPK9537A)</b>	vs	<b>Income Tax Officer, Ward 3, Rohtak.</b>
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by : None  
Respondent by : Shri Ravi Kant Gupta, Sr. DR

**Date of Hearing: 30.05.2018  
Date of Pronouncement: 31.05.2018**

**ORDER**

**PER SUDHANSHU SRIVASTAVA, J.M.:**

This appeal has been filed by the assessee against the order of Commissioner of Income Tax(A), Rohtak dated 9.2.2015 for AY 2009-10.

2. None put in appearance on behalf of the assessee when the appeal was called for hearing for 30.05.2018 nor any request for adjournment was filed. The notice of hearing was duly served on the assessee through Registered AD post. Earlier also, the appeal was fixed for hearing on 26<sup>th</sup> March, 2018 but none appeared on behalf of the assessee. This gives an impression that the assessee is not interested in pursuing the appeal filed. We, therefore, have no

option but to dismiss the appeal preferred by the assessee, placing reliance on the ratio of decisions in the following cases:-

1. CIT Vs Multiplan (India) Pvt. Ltd. 38 ITD 320 (Del); and
2. Late Tukoji Rao Holkar vs CWT (1996) 223 ITR 480 (MP)

3. In the result, the assessee's appeal stands dismissed.

Order pronounced in the Open Court on 30.05.2018.

Sd/-

Sd/-

**(PRAMOD KUMAR)**  
**ACCOUNTANT MEMBER**

**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

Dated: 31<sup>st</sup> May, 2018  
'GS'

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

TRUE COPY

By Order

**ASSISTANT REGISTRAR**